

(A)
IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

Mr. T. Ralho
Am. S.C. Secretary
Mr. S.B. Jena
Asst

O.A./T.A./R.A. No. 109 199 6,

K. K. Jena Applicant (s)

Versus

V. O. I. Ray Respondent (s)

Sr. No.	Date	Order with Signature
1	12.2.96	Admit. Notice to respondents returnable in four weeks. <i>[Signature]</i> MEMBER (ADMINISTRATIVE)
2	22.8.02	Counsel for the applicant has filed a Memo stating that as the applicant has already been absorbed permanently, the O.A. has become infructuous. In view of this, the O.A. is disposed of as infructuous. No costs. A copy of Memo be served on Shri S.B. Jena, A.S.C. for the respondents, who is present and heard in the matter. <i>[Signature]</i> Member (A) <i>[Signature]</i> Member (J)

Notice to Respondents may be sent by reg/A/S per

[Signature]
13.2.96

S.O.
[Signature]